

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-437(PB)/2017

IN THE MATTER OF:

Mecasa Furnishing Pvt. Ltd.
Vs.

.... **APPLICANT / PETITIONER**

Bhasin Infotech & Infrastructure Pvt. Ltd.

.... **RESPONDENT**

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

Sh. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

For the Respondent(s):- **Mr. Vivek Malik, Mr. Dhawal Jain, Advocates**

ORDER

After hearing the arguments, we find that the present case deserves to be solved by mutual negotiations. Let parties and the Counsel sit together for reaching a negotiable settlement so as to avoid the extreme step of CIRP. Needful shall be done within next 15 days.

List for arguments on 23rd February, 2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)